

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**Appeal No. 26 of 2014 &
IA Nos. 44 & 45 of 2014**

Dated : 23rd January, 2014

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

In the matter of

**Vidarbha Industries Association ... Appellant(s)
Versus
Maharashtra Electricity Regulatory
Commission & Anr.Respondent(s)**

**Counsel for the Appellant(s) : Mr. Chinmoy Pradip Sharma
Mr. Sayan Ray**

**Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan
for R.1
Mr. Samir malik
Mr. Ravi Prakash for R.2**

ORDER

Admit. Mr. Buddy A. Ranganadhan takes notice on behalf of Respondent No.1 and Mr. Samir Malik takes notice on behalf of Respondent No.2 and they seek some time to file the reply. Accordingly, they are directed to file the same on or before 07.02.2014 after serving copy on the other side.

Post the matter on **25.02.2014**. In the meantime, Rejoinder, if any, be filed after serving copy on the other side.

**(Rakesh Nath)
Technical Member**

**(Justice M. Karpaga Vinayagam)
Chairperson**